ITR-3

INDIAN INCOME TAX RETURN

[For Individuals/HUFs being partners in firms and not carrying out business or profession under any proprietorship] (Please see rule 12 of the Income-tax Rules,1962)

(Also see attached instructions)

Assessment Year

Part .	A-GE	EN	GENERAL															
	First	t name		Middle name		L	ast na	ame				PAN						
NOI	Flat	/Door/Block	: No		Name Of	Premises/	Build'	ling/Vi	llage			Statu	s (Tick	k) 🗹				
AAT												□ Ir	ndivid	ual			Ιнι	J F
PERSONAL INFORMATION	Road	d/Street/Pos	st Office		Area/loc	ality							of Birt ase of it /			YYYY))	
ONA	Tow	n/City/Dist	rict		State			Pin co	de			Sex (i	n case	of inc	lividu	al) (Ti	ick) 🛚	7
ERS												\square N	Iale				l Fe	male
<u>a</u>	Ema	nil Address				(STD cod	de)-Pl	none N	umbe	<u> </u>			oyer (in		
						()		ı						PSU		Ot	hers
	Desi	gnation of A	Assessing Office	r (Ward/Circle	e)					t <mark>urn file</mark> ease see i				9(i)1				
	Whe	ether origin	al or Revised re	turn? (Tick) ☑			Ori	iginal	12.0		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		Revise					
VTUS		vised, then ent n (DD/MM/Y	ter Receipt No and YYY)	Date of filing or	iginal										/	/		
ST	Resi	dential Stat	us (Tick) 🗹	□ R	esident		Non-l	Resider	ıt		Resid	ent bu	t Not	Ordir	narily	Resid	lent	
FILING STATUS			turn is being fil rnish following i		entative as	sessee? (Ti	ck) 🗹		Yes				□ N	0				
Ξ.	(a)		he representativ															
	(b)	Address o	f the representa	tive														
	(c)	Permanen	t Account Num	ber (PAN) of t	the represe	entative												
		1				ART-B												
Part B	- TI		Computation o	f total income														
1	1 Sal	laries (6 of	Schedule S)									1						
2	2 Inc	come from l	ouse property (3c of Schedule	HP) (enter	nil if loss)						2						
-	3 Pro	ofits and ga	ins from busine	ss or profession	1 (6vi of Sc	hedule BP) (ente	er nil if	loss)			3						
ME	4 Ca	pital gains																
NCC	a																	
TOTAL INCOME			t-term (u/s 111 <i>A</i>			f Schedule	CG)	4ai										
[OT			t-term (others)		<u> </u>			4aii										
		iii Total	l short-term (4a	i + 4a ii) (<i>enter</i> i	nil if loss) ((A4 of Sche	edule	4aiii										
	b	Long-terr	n (B5 of Schedul	e CG) (enter ni	l if loss)			4b										
	c	Total cap	ital gains (4aiii -	+ 4b) (enter nil	if 4c is a le	oss)						4c						
Do not	write o	or stamp in th	nis area (Space for	bar code)								For C	Office U	Jse On	ıly			
												Recei	pt No					
												Date						
												Seal a	ınd Sigi	nature	of reco	eiving	offici	al

5	Income from other sources										
	a from sources other than from owning race horses (3 of OS) (enter nil if loss)	Schedule	le 5a				-				
	b from owning race horses (4c of Schedule OS) (enter nil i	f loss)	5h								
	c Total (5a + 5b) (enter nil if 5c is a loss)						5c				
6	Total (1+2+3+4c+5c)						6				
7	Losses of current year set off against 6 (total of 2vii,3vii and	4vii of S	chedul	? CYLA)			7				
8	Balance after set off current year losses (6-7) (also total of co	olumn 5	of Sche	dule CY	LA)		8			 	
9	Brought forward losses set off against 8 (2vii of Schedule Bl	FLA)					9				
10	Gross Total income (8-9)(also 3viii of Schedule BFLA)						10			 	
11	Deductions under Chapter VI-A (o of Schedule VIA)						11			 	
12	Total income (10 – 11)						12			 	
	Net agricultural income/ any other income for rate purpose	(4 of Sc	hedule	EI)			13			 	
	'Aggregate income' (12+ 13)						14			 	
	Losses of current year to be carried forward (xi of Schedule	CFL)					15			 	
· D	TTI Computation of tax liability on total income										
1											
	a Tax at normal rates	1a					_				
	b Tax at special rates (11 of Schedule SI)	1b					_				
	c Tax Payable on Total Income (1a + 1b)						1c				
2	Surcharge on 1c						2			 	
3	Education cess, including secondary and higher education of	ress on C	(1c + 2)				3			 	
4	Gross tax liability $(1c+2+3)$		10 1 2)				4			 	
5	Tax relief						-				
_	a Section 89	5a					_				
	b Section 90	5b					-				
	c Section 91	5c					-				
	d Total (5a + 5b+5c)	30					5d				
6	Net tax liability $(4-5d)$						6			 	
7	Interest payable										
		7a					_				
		7a 7b					_				
	b For default in payment of advance tax (section 234B)	76 7c					_				
	c For deferment of advance tax (section 234C)	/6					7.1				
_	d Total Interest Payable (7a+7b+7c)						7d			 	
8	Aggregate liability (6 + 7d)						8				
9	Taxes Paid										
	a Advance Tax (from Schedule-IT)	9a					_				
	b TDS (total of column 7 of Schedule-TDS1 and column 7 of Schedule-TDS2)	9b									
	c Self Assessment Tax(from Schedule-IT)	9c					_				
	d Total Taxes Paid (9a+9b+9c)	170					9d				
10	Amount payable (Enter if 8 is greater than 9d, else enter 0)						10			 	
	Refund (If 9d is greater than 8, also give Bank Account details below	ow)					11				
12	Enter your bank account number (mandatory in case of refund)									
13	Do you want your refund by \square cheque, or \square deposited of	lirectly i	into yo	ur bank	accoun	t? (tick	as appli	cable 🛮	<u> </u>		
14	Give additional details of your bank account										

	VERIFICATION	
the amount of total income and	•	, holding permanent account number needs the return and schedules thereto is correct and complete and that the in accordance with the provisions of the Income-tax Act, 1961, sessment Year 2009-2010.
Place	Date	Sign here →

Type of Account (tick as applicable 2)

☐ Savings

☐ Current

MICR Code

15	If t	he return has	been prep	oared b	y a Tax Return	Preparer (T	RP) g	give further deta	ils belov	v:							
Iden	tifica	ation No. of T	RP		Name of TRP	•				Counter	· Sigr	ature	of TR	RP			
					7												
If TI	RP is	entitled for a	any reimbu	ırseme	nt from the Gov	vernment, am	ount	thereof		16							
<u> </u>																	
che	dule	S D	etails of Ir	icome f	rom Salary										-		
		ne of Employ								P	AN of	f Emp	loyer (option	ıal)		
												Ιĺ	Ī	1 1	ĺ	1	1
	Ada	dress of empl	over			Town/City			State				Pin	code		Щ	
			-,												I	1	ı
IES	1	Salary (Freh	dina all allo	wances	perquisites & pro	fit in lieu of sal	arv)				1						
SALARIES		Allowances e				ju in ueu oj sui	2				-						
SAI		Allowances n			1011 10						3						
		Value of pero									4						
		Profits in lieu				(1 : 2 : 4 : 5)					5						
	6	Income char	geable und	ler the	Head 'Salaries'	(1+3+4+5)					6						
che	dule	HP D	etails of In	icome f	rom House Pro	perty (Please	refei	r to instructions)									
		Address of p	roperty 1			Town/ City				State			PIN	Code			
	1														ĺ		
		(Tick) ☑ if	let out			Name of Te	nant			PAN of T	`enan	t (opt	ional)				
															T	T	Г
		Annual	letable val	ue/ ren	t received or re	 ceivable (high	er if	let out for whole	of the ve	ar. lower							
		if let out	for part of	the yea	r)		,c. g		oj ine je		1a						
					cannot be real	lized	1b										
			d to local a	uthorit	ies		1c										
		d Total (1					1d										
		e Balance	$\frac{(1a-1d)}{1a}$				1f				1e						
7		-		n borro	wed capital		1g										
ERTY		h Total (1:			wed cupital						1h						
HOUSE PROP				e prope	erty 1 (1e – 1h)						1i						
E PI		Address of p	roperty 2			Town/ City				State			PIN	Code			
SOC	2														ĺ		
Н		(Tick) ☑ if	let out			Name of Te	nant			PAN of T	enan	t (opt	ional)				
		11011/ 11	100 000	_											T	T	Т
		Annual	latable val	uo/ ron	t received or re	coivable (high	or if	let out for whole	of the ve	ar lower							
			for part of			ccivabic (mgn	erij	iei oui joi whoie	oj ine ye	ur, iower	2a						
					cannot be real	lized	2b										
		c Tax paid	d to local a	uthorit	ies		2c										
		d Total (2					2d										
			$\frac{(2a-2d)}{}$				26				2e						
		f 30% of					2f 2g										
		h Total (2:		n borro	wed capital		4 5				2h						
				e prone	erty 2 (2e – 2h)						2ii						
	3				ne from house j	property"											
					zed under secti						3a						
							1 25B	after deducting	30%		3b						

Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

3c

c Total (3a + 3b + 1i + 2i)

NOTE ▶

C	che	dule	IF Information regarding partner	ship firms in which yo	u are partner		
Ε,	~	Nu	mber of firms in which you are partner				
	ARTNER	SI.	Name of the Firm	PAN of the firm	Percentage Share in the profit of the firm	Amount of share in the profit	Capital balance on 31 st March in the firm
- 6	Ъ	No.			or the min	i	ii
	5 T	1					
	Ħ∧	2					
	> <u>Z</u>	3					
		4					
	FIRMS	5					
	Ξ.	6	Total	•			

SI. No.	Firm PAN (From Schedule-IF)	Salary, bonus, commission or remuneration received from the firm	Interest received from the firm on the capital	Total ii + iii	Expenses in relation to iv	Net Income iv - v
ŧ		ii	iii	iv	v	vi
1						
2						
3						
4						
5						
6	Total					

che	dule	CG		Capital Gains				
	A	Sho	rt-ter	m capital gain				
		1	Froi	a assets in case of non-resident to which first pro-	viso t	o section 48 is applicable	1	
		2	Fron	assets in the case of others				
			a	Full value of consideration	2a			
			b	Deduction under section 48				
				i Cost of acquisition	bi			
				ii Cost of Improvement	bii			
				iii Expenditure on transfer	biii			
				iv Total (i + ii + iii)	biv			
				Balance (2a – biv)	2c			
				Loss, if any, to be ignored under section 94(7) or	2d			
				94(8) (enter positive values only) Deduction under section 54B/54D	2e		_	
					ze		26	
		3		Short-term capital gain (2c + 2d – 2e)	4	54D/54D/54EC/ 54ED/54C/	2f A3	
S		3	54G		section	ons 54B/54D/54EC/ 54ED/54G/	A3	
CAPITAL GAINS		4		l short term capital gain (1 + 2f + A3)			A4	
\mathbf{G}_{2}		5		t term capital gain under section 111A included i			A5	
ΓΑΙ		6		t term capital gain other than referred to in secti	on 11	1A (A4 – A5)	A6	
\PI	В	Lon		n capital gain				
C/		1		t in case of non-resident to which first proviso to			1	
		2		t in the case of others where proviso under sectio		(1) not applicable		
				Full value of consideration	2a			
			b	Deductions under section 48				
				i Cost of acquisition after indexation	bi			
				ii Cost of improvement after indexation	bii			
				iii Expenditure on transfer	biii			
				iv Total (bi + bii +biii)	biv			
				Balance (2a – biv)	2c			
				Deduction under sections 54/54B/54D/54EC/54F 54G/54GA	2d			
			e	Net balance (2c – 2d)			2e	
		3	Asse	t in the case of others where proviso under sectio	n 112	(1) is applicable		
			a	Full value of consideration	3a			
			b	Deductions under section 48				
				i Cost of acquisition without indexation	bi			

			ii	Cost of impro	vement without inde	exation	bii						
			iii	Expenditure of	on transfer	ı	biii						
			iv	Total (bi + bii	+biii)	1	biv						
			c Bala	ance (3a – biv)			3c						
			d Ded	uction under se	ctions 54/54B/54D/54	4EC/54F	3d						
			e Net	balance (3c – 3c	1)					3e			
		4	Amount	deemed to be lo	ng term capital gain	s under sec	ctions 5	4/54B/54D/54EC/54EI)/54F	B4			
		5	Total lor	ig term capital g	gain (1 + 2e [(enter 2e	e as nil if lo	ss) + 3e	(enter 3e as nil if loss)	+4)]	B5			
	C	Inco	me charg	geable under the	head "CAPITAL G	GAINS" (A4	1 + B5)	(enter B5 as nil, if loss)		C			
	D	Info	rmation a	about accrual/re	ceipt of capital gain								
				Date	Upto 15/9 (i)		to 15/12 (ii)		to 15/3			16/3 to 31/3 (iv)	
		1	Le	ong- term									
		2	SI	ort-term		•			•				
NOT	$E \triangleright$	P^{i}	ease inclu	de the income of th	e specified persons refer	red to in Sch	edule SP	I while computing the inco	ome unde	r this	head		

che	dule	os	Income from other sources				
	1	Inco	ome				
		a	Dividends, Gross	1a			
		b	Interest, Gross	1b			
		c	Rental income from machinery, plants, buildings,	1c			
		d	Others, Gross (excluding income from owning race horses)	1d			
		e	Total (1a + 1b + 1c + 1d)			1e	
ES		f	Deductions under section 57:-				
RCE			i Expenses	fi			
SOUR			ii Depreciation	fii			
RS			iii Total	fiii			
OTHER		g	Balance (1e – fiii)			1g	
0.1	2	Win	nings from lotteries, crossword puzzles, races, etc.			2	
	3	Inco	me from other sources (other than from owning race	horse	s) $(1g + 2)$ (enterly as nil, if loss)	3	
	4	Inco	me from owning and maintaining race horses				
		a	Receipts	4a			
		b	Deductions under section 57 in relation to (4)	4b			
		c	Balance (4a – 4b)			4c	
			ome chargeable under the head "Income from other so take 4c loss figure to Schedule CYLA)	urces	" $(3 + 4c)$ (enter 4c as nil if loss	5	
NOT	$E \triangleright$	P	lease include the income of the specified persons referred to in S	chedu	le SPI while computing the income unde	r this	head

ched	lule (CYLA Details	s of Income after set-	off of current years loss	ses		
S		Head/ Source of Income	Income of current year (Fill this column only if income is zero or	House property loss of the current year set off	Business Loss	than loss from race horses) of the current year set off	Current year's Income remaining after set off
Z			positive)	Total loss (3c of Schedule –HP)	Total loss (6vi of Schedule-BP)	Total loss (3 of Schedule-OS)	
ME			1	2	3	4	5=1-2-3-4
ADJUSTMENT		Loss to be adjusted					
	i	Salaries					
	ii	House property					
YEAK LOSS		Business or profession					
		Short-term capital gain					
CUKKENI		Long term capital gain					
CUR		Other sources (incl. profit from owning race horses)					
	vii	Total loss set off					
	viii	Loss remaining afte	er set-off				

Sche	edule	e BFLA	Details of Inc	ome afte	r Set	off of	f Brou	ıght	t Fo	rwa	rd I	Loss	ses o	of earliei	yeaı	rs				
	Sl. No.	Head/ Sou	rce of Income	curre	ent yea	er set ar's lo CYLA	off, if esses as	any s pe	, of r 4 o	of				Brough	t forw	ard loss set	off		nt year's income ning after set off	
SSC				Sche	uuic C	, 1 1 1 1 1	1									2			3	
BROUGHT FORWARD LOSS ADJUSTMENT	i	Salaries																		
AR	ii	House pro	perty																	
SHT FORWARI ADJUSTMENT	iii	Business of	or profession																	
FO TUS	iv		n capital gain								_									
TH: QA	v		n capital gain								-									
OOC		_	rces (profit from																	_
BR		owning ra	ce horses)																	_
	vii		orought forward																	
	viii	Current y	ear's income ren	naining aft	er set	off T	'otal (i	3+	ii3 +	iii3 -	+ iv.	3+v	v3+v	ri3)						
Sabe	vd.ula	e CFL	Dataila of La	aaaa to bo		ad fo		d to	. c			746								
Sch	SI.	Assessmen	Details of Lo			of Fili			ouse	ure	_	rs Busii	ness	or	Shor	t-term	Long-term	1 01	ther sources loss	
	No.	rissessine	it I cai				YYYY)			ty lo						al loss	Capital los	ss (f	rom owning race	
	i	2001-02									-							ho	rses)	
		2002-03																		
SS																				
T0		2003-04																		
CARRY FORWARD OF LOSS		2004-05																		
4RD		2005-06																		
RW.		2006-07																		
FOI	vii	2007-08																		
:RY	viii	2008-09																		
CAR	ix	Total of ea	arlier year losses																	
	Х		nt of above losses	s in																
	xi	Schedule 1 2009-10 (C	BFLA Current year loss	es)				⊩												
	xii		Carried Forwar	*				H			_									
		future yea																		
che	dule	VIA	Deductio	ns under	Char	nter V	/I_A (Sec	tion	.)										
γCIIC		a 80C	Deductio	ns unuci	Chap	, ter	7 1 11 (h		-										
\mathbf{z}	+	b 80CCC	7					i)GG							\dashv			
IO	<u> </u>	c 80CCD						j)GG							_			
TOTAL DEDUCTIONS		d 80D	<u>′ </u>					J k)GG							-			
EDI		e 80DD						1)QQ							_			
TD	- ↓-	f 80DDB	<u> </u>					m)RR							_			
OTA	<u> </u>		•					m			D_						_			
Ţ	-	-	 	1 -C - 4	-)			n	ου	<i>,</i>										
		o Total d	leductions (tota	11 01 a to 1	1)												0			
Sche	dule	SPI	Income of	specified	l pers	ons(s	pouse	e. m	inoi	r chi	ld e	etc)	incl	ludable i	in inc	ome of the	assessee			
SI			Name of person	_	Î	-	N of p								elatio		Nature o	f Income	Amount (Rs)	
1	1																			
2	2																			
3	3																			
Sche	dule	SI	Income ch	argeable	to In	come	tax a	ıt sp	pecia	al ra	tes	IB /	[Ple	ase see i	instru	ction Numl	ber-9(iii) fo	or section	a code and rate of tax	<i>x]</i>
	Sl	Section	☑ Special rate	Inc	come			Ta	x th		n		SI	Section	M	Special	Inco		Tax thereon	
	No	code	(%)		i				ii			-	No	code		rate (%)	i	İ	ii	
E	1												6							
₹AT	2	 										\dashv	7				 			
AL F	3	-					+					+	8							
SPECIAL RATE							-					_								
SP	4												9							
	5											_	10							
	11		· '				•					-					Total (1	ii to 10 ii)	1	

che	dule	EI	Details of Exempt Income (Income not to be included in Total Income)				
	1	Interest incon	ne	1			
COME	2	Dividend inco	me	2			
(CO)	3	Long-term ca	pital gains on which Securities Transaction Tax is paid	3			
TIN	4	Net Agricultu	re income /any other income for rate purpose	4			
EXEMP	5	Share in the p	rofit of firm/AOP etc.	5			
EXI	6	Others		6			
•	7	Total (1+2+3+	4+5+6)	7			
_							

Sche	Other Information (Information relating to Annual Information Return) [Please see instruction number-9(ii) for code]											
Sl	Code of Transaction	\square	Amount (Rs)	Sl	Code of Transaction	\square	Amount (Rs)					
1	001			5	005							
2	002			6	006							
3	003			7	007							
4	004			8	008							

Sl No	Name of Bank & Branch	BSR Code						Date of Deposit (DD/MM/YYYY)	Serial Number of Challan				f	Amount (Rs)
i														
ii														
iii														
iv														
v														

Sch	edule	TDS1 Details of T	ax Deducted a	t Source from Salary [As p	er Form 16 i	ssued by Emp	loyer(s)]		
ıRY	Sl No	Tax Deduction Account Number (TAN) of the Employer	Unique Transaction Number (UTN)	Name and address of the Employer	Income chargeable under Salaries	Deduction under Chapter VI-A	Tax payable (incl. surch. and edn. cess)	Total tax deducted	Tax payable/ refundable
ALA	(1)	(2)	(9)	(3)	(4)	(5)	(6)	(7)	(8)
TDS ON S.	i								
E	ii								

SI No	Tax Deduction Account Number (TAN) of the Deductor	Unique Transaction Number (UTN)	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deducted	Amount out of (6) claimed for this year
(1)	(2)	(8)	(3)	(4)	(5)	(6)	(7)
i							
iii							